

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 389/GT/2020**

Subject : Petition for approval of tariff of Barauni Thermal Power Station Stage-I (220 MW) for the period 15.12.2018 to 31.3.2019.

**Petition No. 189/GT/2020**

Subject : Petition for approval of tariff of Barauni Thermal Power Station Stage-I (220 MW) for the period 1.4.2019 to 31.3.2024.

Petitioner : NTPC Limited.

Respondents : North Bihar Power Distribution Company Ltd & anr

Date of Hearing : **25.2.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Shri Venkatesh, Advocate, NTPC  
Shri Anant Singh, Advocate, NTPC  
Shri Abhishek Nangia, Advocate, NTPC  
Ms. Simran Saluja, Advocate, NTPC  
Shri A.S. Pandey, NTPC  
Shri Shashwat Kumar, Advocate, BSPHCL  
Shri Rahul Chouhan, Advocate, BSPHCL

**Record of Proceedings**

These Petitions were called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner circulated note of arguments and made detailed oral submissions in the matter.

3. The learned counsel for Respondent BSPHCL submitted the reply filed by the respondent and submitted that it may be considered at the time of truing-up /determination of tariff of the generating station.



4. The Petitioner is directed to furnish the following additional information, after serving copy to the Respondents, on or before 25.3.2022:

(a) *The RLA report prepared by BSPGCL;*

(b) *Clarification and justification as to how the present petition has been filed in terms of the proviso to Regulation 30(2) of the 2014 Tariff Regulations, for the period when the plant was under shutdown (before re-commissioning);*

(c) *As per the National Electricity Plan the plant was recommended for retirement in line with the new environmental norms. Clarification, in detail as regards the plan to meet the revised environmental norms;*

(d) *The trial run operation, declaration of certificate complying with relevant CEA regulations, certificate of successful trial run by SLDC for Unit-VI, to substantiate the claim of recommissioning, as the Unit VI is still under shutdown;*

(e) *Details of the additions in capital cost from 1.4.2019 onwards. As these expenses are towards R&M of both the units, the detailed breakup of the expenses along with the DPR for R&M of the plant;*

(f) *As per the details of loans submitted debt of Rs.150 crore drawn is 100% of the project cost. Clarification for the normative debt equity ratio of 70:30 claimed;*

(g) *As per Transfer agreement, the R&M activities are to be funded by grants available with BSPGCL. Clarification as to why the said grant amounts have not been utilized for R&M activities;*

(h) *Reasons for not showing Rs.3249.16 lakh as the opening capital as on 15.12.2018 in Form-9E;*

(i) *As per Form-9E & 9F, the total capital expenditure as on 31.3.2019 is Rs.14917.34 lakh. However, as per the details of the transfer scheme, the total fixed asset should have been Rs.13849.52 lakh. Reconciliation and clarification for the said variance of the amounts.*

5. The Respondents shall file their replies by 8.4.2022, after serving copy to the Petitioner, who may file its rejoinder/ response, if any, by 15.4.2022. Pleadings shall be completed by the parties within the due dates mentioned and no extension of time shall be granted.

6. Subject to the above, order in these petitions were reserved.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)

